

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3089

ANSWERED ON:23.12.2003

OUTSTANDING AMOUNT OF NDMC

MAHESHWAR SINGH;NIKHIL KUMAR CHOUDHARY;SATYAVRAT CHATURVEDI;SUNDER LAL TWARI

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

to USQ No. 2303 dated 4.12.2001 and state:

- (a) whether NDMC has recovered balance licence fee from the said four hotels;
- (b) if so, the date on which it has been recovered;
- (c) if not, the reasons for the delay;
- (d) whether on account of non-payment of said fee, the hotels were served notices regarding cancellation of their licences;
- (e) if so, the details thereof;
- (f) the amount of arrears of the NDMC on various Government and non-Government offices and hotels as on date and the time by which it has been outstanding;
- (g) the action taken to recover the arrears and outcome thereof; and
- (h) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)&(b): Yes, Sir. NDMC has reported that it has partly recovered the outstanding dues against the licensee hotels. The details are as under:-

(i) M/s C.J. International Hotels Ltd.: Out of the amount of Rs.150 Crore, the NDMC has recovered an amount of Rs.26.41 Crores upto November 2003 as per court orders.

(ii) M/s Prominent Hotels Ltd.: Out of the amount of Rs.14 Crore, Rs.5.89 Crores has been recovered upto November 2003.

(iii) M/s. Taj Hotels Ltd.: The entire amount of Rs.1.55 Crores has been recovered on 2.4.2002.

(iv) M/s. Sunair Hotels Ltd.: The entire amount of Rs. 2 Crore has been recovered during the period on 3.1.2002 & 30.12.2002.

(c): Does not arise.

(d)&(e): Yes, Sir. NDMC has reported that action has already been taken as per provisions of the licence deed executed with the hotels. The details are as under:-

(i) M/s. C.J. International: Notice was issued for cancellation of the licence against which the Hotel filed case in the Hon`ble High Court of Delhi. The matter is now sub-judice.

(ii) M/s. Prominent Hotel : Licence was cancelled on 1.2.95. The Hotel filed a suit before the court. The matter is sub-judice.

(iii) M/s. Taj Hotel: Since the Taj Hotel has already paid the amount, no further action is required.

(iv) M/s. Sunair Hotels Ltd. : Since the payment has been paid, no further action is required.

(f): The following amount pertaining to different periods are outstanding as on date:

(i) Govt. Offices - Rs.270.63 Crores

(ii) Non-Govt. Offices - Rs. 14.73 Crore

(iii) Hotels - Rs.162.26 Crores.

(g)&(h): As far as outstanding dues against the Govt. licensees are concerned, NDMC has taken up the matter with the concerned Government Departments. In case of Non-Government office licensees, action is taken from time to time to recover the dues.